

# CENTRAL ADMINISTRATIVE TRIBUNAL

**JAIPUR BENCH, JAIPUR**

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## **ORDER SHEET**

### **ORDERS OF THE TRIBUNAL**

Date: 25.02.2016

OA/291/00194/2014

Applicant present in person.  
Mr Anupam Agarwal, Counsel for the Respondents.

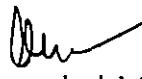
When the matter came up for hearing today, Ld. counsel for the Respondents at the outset submitted that vide RBE No. 86/2015 dated 31.07.2015 (Circular placed for perusal and thereby taken on record) issued by the Government of India, Ministry of Railways (Railway Board) it has been directed that the Department of Pension and Pensioners' Welfare (DOP&PW)'s OM No. 38/37/08-P&PW(A) dated 30.07.2015 is to be complied with and the instructions therein shall apply mutatis mutandis on the Railways. Para 4 of the DOP&PW OM dated 30<sup>th</sup> July, 2015 states that:

"It has been decided that the pension/family pension of all pre 2006 pensioners/family pensioners may be revised in accordance with the Department's OM No. 38/37/08-P&PW(A) dated 28.1.2013 with effect from 1.1.2006 instead of 24.9.2012"

Counsel for respondents further submitted that this was the relief sought for by the applicant in the OA and now the applicant will be paid accordingly and the revised PPO is under process of being issued.

The applicant present in person agrees to the same that the relief sought for by the applicant is covered by RBE No. 86/2015 dated 31.07.2015 and prays for early issue of his revised PPO in accordance with the same.

As the relief sought has already been granted to the applicant vide the aforesaid order and the PPO in pursuance thereof is under process of being issued, the OA thereby is disposed of with the directions to the Respondents to issue the revised PPO of the applicant at the earliest in accordance with RBE No. 86/2015 dated 31.07.2015.

  
(Meenakshi Hooja)  
Administrative Member

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